

memorandum has been submitted. But the Chief Minister of Madhya Pradesh had written a letter to the Prime Minister.

(b) to (d). The main points are (i) additional Central assistance for the State Plan in 1966-67 (ii) assistance towards drought relief expenditure. It has been decided that, while no additional Plan assistance is possible, the question of further assistance for drought relief will be considered early in the next financial year.

Power Supply to Delhi from Punjab

2376. Shri Rameshwar Tanti: Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Punjab Government have recently been approached to release more power to Delhi; and

(b) if so, the reaction of the Punjab Government thereto?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Yes. Punjab Government were approached by DESU on 25th February, 1966 for release of more power to Delhi.

(b) The Punjab Government have agreed that if the supply is restricted on average to 20 MW in the months of February and March, 1966, more power will be made available to Delhi during the months of April, May and June, 1966.

Master Plan for Supply of Drinking Water

2377. Dr. L. M. Singhi: Will the Minister of Health and Family Planning be pleased to state:

(a) whether a master plan to make drinking water available to all the citizens has been formulated and adopted; and

(b) if so, when would this basic necessity be satisfied throughout the country?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). No such Master Plan has been prepared.

12.09 hrs.

RE QUESTION OF PRIVILEGE

Mr. Deputy-Speaker: On the 16th March, 1966, Shri Ram Sewak Yadav sought to raise in the House a question of privilege regarding the alleged obstruction of the taxi of Dr. Ram Manohar Lohia, Member of Parliament, outside Gate No. 1, Parliament House, New Delhi when he was going from the Parliament House, to give passage to the Prime Minister's car.

I have made enquiries into the matter and have been told by the Watch and Ward Officer, Lok Sabha, that the Constable on duty while regulating traffic in the normal course had to give a stop signal to the taxi of Dr. Lohia as he had already given pass signal to the traffic coming from the other side. The driver of Dr. Lohia's taxi stopped the taxi. Dr. Lohia came out of the taxi towards the constable on duty and in the meantime the Prime Minister's car coming from the other side (Gate No. 5, Parliament House) passed by. There was thus no intention on the part of the police constable on duty to obstruct the hon. Member's taxi from proceeding in the normal course. All that had to be done to avoid any accident and regulate free flow of traffic. There is, therefore, no question of privilege involved.

डा० राम मनोहर लोहिया (फर्रुखाबाद):
यह बिलकुल झूठ है अध्यक्ष महोदय ।

श्री रामसेवक यादव (बाराबंकी):
घाप मुझे कुछ निवेदन कर लेने दोज़िये ।

डा० राम मनोहर लोहिया: यह बिलकुल झूठ है । दोनों टेक्सियाँ एक ही दिशा में जा रही थीं । उनके विपरीत दिशा से आने का कोई सवाल नहीं उठता । दोनों एक ही दिशा में जा रही थीं । इतना बड़ा